



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Hearing by Video Conferencing

**Contempt Petition No. 060/00054/2021 in
Original Application No.060/00060/2021**

Chandigarh, this the 17th day of August 2021

HON'BLE SH. SURESH KUMAR MONGA, MEMBER (J)

(Through video conference from Central Administrative Tribunal Chandigarh Bench)

HON'BLE SH. RAKESH KUMAR GUPTA, MEMBER (A)

(Through video conference from Central Administrative Tribunal Bangalore Bench)

Jasbir Singh s/o Sh. Jarnail Singh, aged 62 years, Assistant Engineer (Electrical/Mechanical) (Retd.) MES No. 314831, Garrison Engineer, New Amritsar Military Station, Amritsar Cantt. PIN-900257 c/o 56 APO

R/o H. No. 88, Ashok Vihar Colony, Ram Tirath Road, Mahal, District Amritsar – 143001.

....Petitioner

(BY: Sh. Rakesh Sobi, Advocate)

Versus

1. Dr. Ajay Kumar, Secretary, Union of India, Ministry of Defence, South Block, New Delhi – 110011.
2. Sh. Deepak Khandekar, IAS, Union of India, Ministry of Personnel, Public Grievance & Pension, Govt. of India, North Block, Central Secretariat, New Delhi – 110001.
3. Sh. Sanjeev Gehlot, Chief Record Officer (CRO), DG Pension, E-1, B/E-N-C Branch, c/o 56 APO New Delhi.
4. Major General Sh. A.K. Ramesh, Chief Engineer, Western Command (Headquarter), Chandi Mandir, Panchkula, Haryana – 134107.



5. Major Sh. Natiu Narula, Garrison Engineer, New Amritsar Military Station (NAMS) New Amritsar Cantt.
6. Sh. Niwas Dev, Commander Works Engineer (CWE) Headquarter, Amritsar Cantt.

... .Respondents

(BY: Sh. Sanjay Goyal, Advocate)

O R D E R(Oral)

Per: SURESH KUMAR MONGA, MEMBER (J):

1. Sh. Sanjay Goyal, learned Sr. Central Govt. Standing Counsel, at the very outset, stated that the order dated 21.01.2021 passed by this Tribunal in Original Application No.060/00060/2021 has already been complied with, as the respondents have passed a detailed speaking order dated 02.08.2021 and, therefore, nothing survives in the present Contempt Petition.
2. In view of the above statement made by Sh. Goyal, the Contempt Petition is disposed of as having been rendered infructuous.
3. Rule of the Court is discharged.

**(RAKESH KUMAR GUPTA)
MEMBER (A)**

**(SURESH KUMAR MONGA)
MEMBER (J)**

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